

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.365 of 2003

New Delhi, this the 18th day of February, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri A.P. Nagrrath, Member (A)

Shri S.S. Hasan, CTO,  
810, Minto Road Hostel,  
New Delhi.

....Applicant  
(By Advocate : Shri N. Safaya)

Versus

1. Union of India through  
The Secretary,  
Ministry of Textiles,  
Udyog Bhawan,  
New Delhi.
2. The Development Commissioner (Handicrafts)  
West Block No.7,  
R.K. Puram,  
New Delhi.
3. Additional Development Commissioner  
(Handicrafts)  
West Block No.7,  
R.K. Puram,  
New Delhi.
4. Shri Ashok Shah,  
Deputy Director (Vigilance)  
O/o DC (Handicrafts)  
West Block No.7,  
R.K. Puram,  
New Delhi.

....Respondents

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

The grievance of the applicant is that article of charge was served on the applicant pertains to alleged dereliction of duty, which is stated to have been taken place more than 14 years ago and, therefore, the proceedings should be quashed.

2. On our query, it is admitted that, in this regard, the applicant has not preferred any representation to the respondents.

*Ag*

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3. Learned counsel for the applicant states that the applicant would submit a representation to the respondents in this regard and, if so advised, he will file a fresh original application.

4. Allowed as prayed.

5. Subject to the aforesaid, OA is dismissed as withdrawn.

*Ans*  
(A.P. Nagrath)

Member (A)

*Ag*  
(V.S. Aggarwal)  
Chairman

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